

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PREMIER LIGHTING INDUSTRIES PRIVATE LIMITED.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Premier Lighting Industries Private Limited
2.	Date of incorporation of corporate debtor	20/12/1961
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U52100MH1961PTC012221
5.	Address of the registered office and principal office (if any) of corporate debtor	16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
6.	Address other than R/o where all or any books of account and papers are maintained	16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
7.	Insolvency commencement date in respect of corporate debtor	Date of Order: 15 <sup>th</sup> May, 2024 Date of Receipt of Order: 26 <sup>th</sup> July, 2024
8.	Estimated date of closure of insolvency resolution process	22 <sup>nd</sup> January, 2025
9.	Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRA IP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747
10.	Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067  Emailid:ipvishnukabra@gmail.com
11.	Last date for submission of claims	12 <sup>th</sup> August, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Premier Lighting Industries Private Limited** on 15<sup>th</sup> May, 2024 order no. C.P. (IB) 384/MB/2023 and the same was received on dated 26<sup>th</sup> July, 2024.

The creditors of **Premier Lighting Industries Private Limited** are hereby called upon to submit their claims with proof on or before 12th August, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra  
Date and Place : 26.07.2024, Mumbai.



**PUBLIC NOTICE**

Please take notice that late Champaklal D Vora and Vipul C Vora were the members of SHREE HIGHLAND PARK CHSL situated at Ram Lane, S.V. Road, Kandivali West, Mumbai-400067 constructed on plot bearing CTS No. 67/3(part), village kandivali, Taluka Borivali MSD holding share certificate No. 84 with distinctive Nos. from 416 to 420 with respect to Shop No.4, C Wing admeasuring about 315 sq.ft. building common area on Ground floor of the building of the society. Please take further notice that the said late Champaklal D Vora died intestate on 10.07.1996 at kandivali Mumbai leaving behind 1) LATE SHANTABEN C VORA 2) LATE SMITA N DESAI (2) (a) MR. NARENDRA A DESAI 2 (b) AMIT N DESAI 2 (c) KINNARI J SHAH (d) SWEETY T SHAH (3) LATE ALKA Y SHAH 3(a) YUGALKISHOR S SHAH 3 (b) KOMAL P SHAH 3 (c) MEGHANA T SHAH 3 (d) SAPNA R SHAH 3 (e) BHEEEN Y SHAH 4) VARSHA S SHAH 5) POONAM Y SHAH 6) BHAVANA Y SHAH 7) LATE VIPUL C VORA 7 (a) MEENA V VORA 7 (b) FENIL V VORA 7 (c) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA, as his only heirs and legal representatives entitled to the estate of the deceased. The said late Vipul C Vora died intestate on 15.10.2023 at kandivali Mumbai leaving behind 1) MEENA V VORA 2) FENIL V VORA 3) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA as his only heirs and legal representatives entitled to the estate of the deceased. Any person having any claim in the said Shop and/or the said Share whether by way of mortgage, charge, gift, trust, use, possession, inheritance, maintenance, tenancy, lease, lien, easement or otherwise whatsoever is hereby required to make the same known in writing together with supporting documents to the undersigned within 14 days from the date of publication hereof otherwise claims, if any, shall be considered as waived and my clients will apply for the transfer of the said flat and the said shares to the society/concerned authority in his/her/their names.

Adv. Aakash Shah,  
Office: B/1, Gr. Floor, Shiv Kripa Bldg,  
Opp. Laxminarayana Temple, Laxminarayana Lane,  
Off. Mathuradas Road, Kandivali West,  
Mumbai-400067.  
Mobile: 9029459891  
Email: adv.aakashshah@gmail.com

**PUBLIC NOTICE**

Please take notice that late Champaklal D Vora was the member of The Surendranagar CHSL situated at Ram Lane, S.V. Road, Kandivali West, Mumbai-400067 constructed on plot bearing CTS No. 67/3(part), village kandivali, Taluka Borivali MSD holding share certificate No. 23 with distinctive Nos. from 485 to 506 with respect to Flat No. B/403, admeasuring about 550 sq. feet built up area on 4th floor of the building of the society. Please take further notice that the said late Champaklal D Vora died intestate on 10.07.1996 at kandivali Mumbai leaving behind 1) LATE SHANTABEN C VORA 2) LATE SMITA N DESAI (2) (a) MR. NARENDRA A DESAI 2 (b) AMIT N DESAI 2 (c) KINNARI J SHAH (d) SWEETY T SHAH (3) LATE ALKA Y SHAH 3(a) YUGALKISHOR S SHAH 3 (b) KOMAL P SHAH 3 (c) MEGHANA T SHAH 3 (d) SAPNA R SHAH 3 (e) BHEEEN Y SHAH 4) VARSHA S SHAH 5) POONAM Y SHAH 6) BHAVANA Y SHAH 7) LATE VIPUL C VORA 7 (a) MEENA V VORA 7 (b) FENIL V VORA 7 (c) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA as his only heirs and legal representatives entitled to the estate of the deceased. Any person having any claim in the said flat and/or the said Share whether by way of mortgage, charge, gift, trust, use, possession, inheritance, maintenance, tenancy, lease, lien, easement or otherwise whatsoever is hereby required to make the same known in writing together with supporting documents to the undersigned within 14 days from the date of publication hereof otherwise claims, if any, shall be considered as waived and my clients will apply for the transfer of the said flat and the said shares to the society/concerned authority in his/her/their names.

Adv. Aakash Shah,  
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Opp. Laxminarayana Temple, Laxminarayana Lane,  
Off. Mathuradas Road, Kandivali West,  
Mumbai-400067.  
Mobile: 9029459891  
Email: adv.aakashshah@gmail.com

**BAJAJ HOUSING FINANCE LIMITED**

Corporate Office: Cornebun II Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. BRANCH OFFICE: OFFICE NO. 4, 1st Floor, Samungal House, Block No 8 Near Supreme Kidney Care Hospital Sadhu Vaswani Road, Nashik 422001. Authorized Officer's Details: Name: Sandesh Amin, Email ID: sandesh.amin@bajajfinserve.in Mob No. 9372621575 & 842113371 / 8669189048

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF THE SECURITY INTEREST ACT 2002 (Act)**

Notice is hereby given to the public in general that the below mentioned Borrower/co-borrower mortgaged the immovable property which is described hereunder to Bajaj Housing Finance Limited ("BHFL") and the possession of the said immovable property ("secured asset/property") has been taken over by the Authorized Officer in accordance of the SARFAESI Act 2002 and rules there to. The secured asset will be sold through public auction by bidding for realization of the loan dues, applicable interest, charges and costs etc., payable to BHFL as detailed below. The secured asset is being sold on 30/08/2024 and the bidding will be held on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" under the rule number 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) and on the terms and conditions specified here-under:

LOAN ACCOUNT DETAILS / BORROWER'S AND/OR GUARANTOR'S NAME & ADDRESS	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION 4. PROPERTY DESCRIPTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. BID INCREMENT
<b>LAN:- 407HS946663 &amp; 407TSH046694</b> <b>1. ATUL VISHNU MAHAJAN (BORROWER)</b> <b>2. SUNDAR ATUL MAHAJAN (CO-BORROWER)</b> BOTH AT FLAT NO. 101 O WING 101 ECTA GREENVILLE, PANDAV HILLS BEHIND EXPRESS INN HOTEL, PATHAR DI PHATA, NASHIK-422010	<b>1) E-AUCTION DATE :- 30-08-2024 BETWEEN 11:00 AM TO 12:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES</b> <b>2) LAST DATE OF SUBMISSION OF EMD WITH KYC IS:- 29-08-2024 UP TO 5:00 P.M. (IST)</b> <b>3) DATE OF INSPECTION: 27-07-24 to 28-08-2024 BETWEEN 11:00 AM TO 4:00 PM (IST).</b> <b>4) Description Of The Immoveable Property: All that piece and parcel of the property Flat No. 101 Area Admeasuring 66.26 SQ. MTRS 1ST FLOOR O WING ECTA GREEN VILLY SURVEY NO. 231, CTS NO. 5668 SITUATED PATHARDI, TALUKA &amp; DISTRICT NASHIK MAHARASHTRA-422010 BUTTED &amp; BOUNDED ON EAST -O-102 WEST -P-102 NORTH:- GARDEN SOUTH:- O-104</b>	<b>Reserve Price :- Rs. 20,60,000/- (Rupees Twenty Lakhs Sixty Thousand Only)</b> <b>EMD: Rs. 2,06,000/- (Rupees Two Lakhs Six Thousand Only), Only 10% of Reserve Price.</b> <b>BID INCREMENT - RS. 25,000/- (RUPEES TWENTY FIVE THOUSAND ONLY) &amp; IN SUCH MULTIPLES.</b>

**Terms and Conditions of the Public Auction are as under:**  
1. Public Auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WITHOUT RECOURSE BASIS" and is being sold with all the existing and future encumbrances whether known or unknown to Bajaj Housing Finance Limited. 2. The secured asset will not be sold below the Reserve price. 3. The Auction will be online through e-auction portal. 4. The e-auction will take place through portal https://bnauctions.in, on 30th August, 2024 from 11:00 AM to 12:00 PM to onwards with unlimited auto extension of 5 minutes each. 5. For detailed terms and conditions please refer company website URL https://www.bajajhousingfinance.in/auction-notices or for any clarification please contact with Authorized officer.  
**Date: 27/07/2024 Place:- Nashik (Maharashtra) Authorized Officer (Sandesh Amin) Bajaj Housing Finance Limited**

**GREEN SOUL ERGONOMICS PRIVATE LIMITED**  
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)  
**EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST**

Notice for inviting Expression of Interest (EoI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016. Last date of receipt of EoIs from the Prospective Resolution Applicants is further extended till 6:00 P.M. IST of 27th July 2024.

The updated Form G and Process Document have been uploaded on the Company website [https://www.greensoul.in/]. The updated Form G shall also be published on the IBBi website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-  
Vishal Ghisulajai  
Resolution Professional  
IBBI Registration No: IBB/IIPA-001/IPPO0419/2017 2018/10742  
AFA Valid till 11.12.2024  
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706  
Registered Email: vishal@resolvegroup.co.in  
Process Specific Email ID: green.soul@resolvegroup.co.in  
Date: 27.07.2024  
Place: Navi Mumbai

**SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.**  
Corporate Office - 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)  
Ph.:- 0124-4212530/31/32, E-Mail :- customercare@shubham.co Website :- www.shubham.co

**DEMAND NOTICE**

Notice U/S 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called "ACT")

It is to bring to your notice that your loan account has been declared as NPA by secured creditor Shubham Housing Development Finance Company Limited having its registered office at 608 - 609, 6th Floor, Block - C Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028 (hereinafter called "SHDFCL") and you are liable to pay total outstanding against your loan to SHDFCL. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to SHDFCL within 60 days from the date of this notice failing which SHDFCL will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under:-

S. No.	Loan No./ Borrower(s) Name	Applicant Address	Demand Notice Date & Amount	Secured Asset
1	Loan No. 0VAS1809000005015122, Yunus Alim Gazi, Shannaz Yunus Gazi	House No. 2288 Nr Vangani Bazarpath Vangani West Ward No 5 Near Ambar Nath Jainhind Bank Thane Maharashtra -421503	20-07-2024 ₹ 7,55,887/-	Shop No.002, Ground Floor Ashat Vinayak Darshan Apartment, Savare Road, Near Vidhya Vikas College, Vangani West, Thane Maharashtra-421503
2	Loan No. 0KAL23050000005063613, Sunil Shantaram Sawant, Rohit Sunil Sawant	Galli No 1 Ramabai Ambedkar Nagar, Ghatkopar East Malvani Chawl Namrata Chawl Jal Prabhat Rahiwashi Sangh, Pant Nagar, Shrawasti Buddha Vihar Mumbai Maharashtra -400075	20-07-2024 ₹ 20,44,799/-	Flat No. 201, 2nd Floor, Dreamland Apartment S.No. 353/5, Plot No. 5, Village - Nerul, Karjat Raigarh Thane Maharashtra-410101

Place : Gurgaon  
Date : 26/07/2024  
Shubham Housing Development Finance Company Limited

**NOTICE**  
**ASIAN PAINTS LIMITED**

Registered Office : 6A, Shantinagar, Santacruz East, Mumbai, Maharashtra 400055

NOTICE is hereby given that the certificate for the undermentioned securities of the Company have been lost/ mislaid and the holders of the said securities/ applicants have applied to the Company to release the new certificate. The Company has informed the holders/applicants that the said shares have been transferred to IEPF as per IEPF Rules. Any Person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders/applicants, without further intimation.

Name of holders/ applicant	Kind of Securities	Distinctive Number(s) From	No. of Securities To
MATA NARASIMHA MADHAVAN	Equity shares of Rs.1/- each	13796671 To 13796910	240

Place : Mumbai, Date: 27th July, 2024.  
Mata Narasimha Madhavan/ M N Madhavan/  
Matta Narasimha Madhavan

**NOTICE**

This is to inform the General Public that following share certificate of AARTI INDUSTRIES LTD. having its Registered office at 71 Udyog Kshetra, 2nd Floor, Mulund, Goregaon Link Road, LBS Marg, Mulund West, Mumbai 400080 registered in the name of the Hansha Shah & Navin Shah following Shareholders have been lost by them.

Name of the Holder(s)	Folio No.	Certificate No.	Distinctive Nos	No of Shares
Hansha Shah Navin Shah	5756 5034	111250626 to 111251825		1200

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Limited 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikroli (W), Mumbai-400083. Tel: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Place : Mumbai, Date: 27.07.2024  
Name of the Holder(s)  
Hansha Shah / Navin Shah

**PUBLIC NOTICE**

TAKE NOTICE THAT I, Mr. Labhubhai Premjibhai Moradiya S/o. Premjibhai Moradiya, 2 Mrs. Lilaben W/o. Labhubhai Moradiya and 3. Shri. Premjibhai Kanjibhai Moradiya are jointly purchased owners in respect of Flat No. 31-F from one Smt. Leelavati Harsora in respect of Flat No. 31 in "F" building situated in M/s. New Gitanjali Co-op Soc Ltd., a registered Society having its Regd office at Plot No. 17, Raheja Township, Malad (East), Mumbai-400 097, that share certificate was transferred in the name of purchasers in the year 1994 and are bonafide joint owners. That Shri. Premjibhai Kanjibhai Moradiya a joint owner of Flat No. 31-F, in his living period, executed a consent affidavit like document, in favour of his son (Mr. Labhubhai Kanjibhai Moradiya) or daughter in law (Mrs. Leelaben Labhubhai Moradiya) that, my share, title, interest and capital pertaining to my undivided share in respect Flat No.31-F can get transfer in their single or joint name for which, I have no any objection forever. That Shri. Premjibhai Kanjibhai Moradiya, expired testate on 31 Jan 2010. Now the Joint owner is/are opting to file an application before Managing Committee of M/s. New Gitanjali Co-op Soc Ltd., for 33.33% share transfer into the name of Mr. Labhubhai S/o. Premjibhai Moradiya, who is having already existing his 33.34% share in Flat No. 31-F, by virtue of joint purchase of Flat No. 31-F at New Gitanjali Co-op Soc Ltd. Now if anyone having any objection for transfer of 33.33% share of deceased Shri. Premjibhai Kanjibhai Moradiya into the name of his son Mr. Labhubhai S/o. Premjibhai Moradiya, at the same name or persons has to submit their objection for transfer of share into the name of applicant Mr. Labhubhai S/o. Premjibhai Moradiya at society office in office timing or at under signed.

NOW CALL UPON PUBLIC AT LARGE in lieu of transfer 33.33% share, that if anyone having any objections, claims & shares for transfer of 33.33% share in respect of Flat No. 31-F, at M/s. New Gitanjali Co-op Soc Ltd., in the name of applicant, may give his/her objection, Claim, right if any with evidence/documents or statutory directive orders pertaining to same, shall submit to Society office time from 11 am to 5 pm in week days at said address OR to undersigned Advocate within 14 (fourteen) clear days on publication to this Public-Notice, thereafter received any objection, claims are waived off and transfer under procedure of M.C.S. 1960 and its M.B.L. 2014, which please note.

Place Malad-Mumbai  
Date: 27 July 2024  
Sd/  
T. M. Satagoda,  
Advocate High Court  
7/326, Rat-Rani C.H.S.L. Sector-3,  
Charkop, Kandivali-(W), Mumbai- 400 067.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PREMIER LIGHTING INDUSTRIES PRIVATE LIMITED.**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Premier Lighting Industries Private Limited
2. Date of incorporation of corporate debtor	20/12/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	U52100MH1961PTC012221
5. Address of the registered office and principal office (if any) of corporate debtor	16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
6. Address other than R/o where all or any books of account and papers are maintained	16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
7. Insolvency commencement date in respect of corporate debtor	Date of Order: 15 <sup>th</sup> May, 2024 Date of Receipt of Order: 26 <sup>th</sup> July, 2024
8. Estimated date of closure of insolvency resolution process	22 <sup>nd</sup> January, 2025
9. Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRA IP No: IBB/IIPA-001/IP-P-02178/2021-2022/13747
10. Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email:kvishnukabra@gmail.com
11. Last date for submission of claims	12 <sup>th</sup> August, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Premier Lighting Industries Private Limited on 15<sup>th</sup> May, 2024 order no. C.P. (IB) 384/MB/2023 and the same was received on dated 26<sup>th</sup> July, 2024. The creditors of Premier Lighting Industries Private Limited are hereby called upon to submit their claims with proof on or before 12th August, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7.8.9 and 9A of the Insolvency and Bankruptcy Code of India and Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**  
Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra  
Date and Place : 26.07.2024, Mumbai.

**CSB Bank** PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" basis through e-auction portal http://csbgold.auctiontiger.com on 05<sup>th</sup> August 2024 at 10.30 AM. The auction may be adjourned to any other later date at the discretion of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by private sale if the public auction is not successful and there is a further balance to be recovered thereafter, legal action will be initiated against the borrower/s for recovery of the balance amounts due to the bank.

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding as on 25/07/2024	Weight (grams)
<b>BRANCH NAME : CHEMBUR</b>					
1	Alaka Sunil	3895915	1	23874.5	8
<b>BRANCH NAME : MULUND</b>					
2	Arputharaj Susambran	3892352	1	65379.5	16.1
<b>BRANCH NAME : VASHI</b>					
3	Adil Abdul Aziz Shaikh	7675904	2	176191.53	51
4	Akshata Pramod Whangmare	4624270	1	118369.5	30.5
5	Ashwini Avinash Shikre	7349107	1	17394.66	47
6	Dhanaji Sarjao Jadhav	4709159	2	30690.50	77.9
7	Mohadved Sasdshiv Jadhav	7324803	1	140186.55	37.6
8	Mazam Abbasali Sayyed	4769860	1	328879	104.7
9	Nifaz Munir Patel	3802293	1	142216.04	33.4
10	Prabhad Karansingh Damale	7641150	2	921406.96	251
11	Sushama Sasdhanair Nair	3128753	1	263386.13	66.7
12	Umesh Kumar Rambhai Tiwari	4435165	1	242840.47	61.8
13	Yogesh Ramdas Panmand	4308002	1	63148.61	15.2
<b>BRANCH NAME : KALYAN</b>					
14	Dinesh Ramchandra Gupta	4588846	1	114516	29.8
15	Jagnath Shikhar Nagavakar	4233093	1	182566.5	44.01
16	Jitendra Kallanchandra Gupta	4565056	1	115284	30
17	Mayuresh Eknath Shinde	7721957	1	1025367.14	207.01
<b>BRANCH NAME : VASAI - EAST</b>					
18	Joseph Sylvester Tuscano	4160699	1	639438.98	167.6
19	Kalloor Sabari Babu Babu	4272128	1	32686.04	10.4
20	Nilu Bakarkrishna Mishra	4471946	1	198992.5	57.5
<b>BRANCH NAME : THANE</b>					
21	Kalpna Uthas Savdekar	7578565	1	22173.29	5.43
22	Insolvency Abhishek Naiknaware	4648674	1	27710.69	6.81
23	Sapana Anil Dubey	7682080	1	27816.1	6.85
<b>BRANCH NAME : VILE PARLE</b>					
24	Charles Simon Gonсалves	1165033	3	382597.52	105
25	Diya Saravanakumar Devend	7269437	1	187494.14	51.3
26	G Dhanaalakshmi	1166703	1	38248.73	11.1
27	Kishika Nikhil Mashruwala	4768538	1	201482.2	54
28	Mohan Ganesh Devendra	3817867	1	294785.36	86
29	Murugan Mariappan Devendra	7020724	3	465875.05	121.3
30	Rahul Manjekar	4153784	1	42500.28	12.5
31	Saravanan Ganesh Devendra	3189000	4	647631.06	196.9
<b>BRANCH NAME : NAHUR</b>					
32	Abhishek Ravindra Panchal	4402552	1	1382812.92	362.2
33	Kishor Ravindra Varange	4537693	1	43124.04	10.8
34	Nilesh Shantaram Kulkalye	4410384	1	59701.5	21.4
35	Reena Panchal	7373567	1	294028.31	74.5
36	Sakshi Sunil Kulye	4620248	1	142766.5	40.7
37	Sandeep Dattaji Bhoasale	4331254	1	60023.24	15.4
38	Sapana Chandras Pawar	4776951	1	83242	23
39	Vinod Choudhari	2944204	1	56252.37	48
40	Yogita Rakesh Aangane	4667456	1	73308.85	19.6
<b>BRANCH NAME : ANDHERI WEST</b>					
41	Sellammal	4028332	5	2097324.5	561.9
<b>BRANCH NAME : MAHIM - WEST</b>					
42	Dinesh Eknath Kerkar	4473527	3	1004711.98	271.1
43	Nilona Camillo Fernandes	2756807	1	312456.01	232
44	Kishika Nilesh Naik	3245597	2	211576.64	62.9
<b>BRANCH NAME : BORIVLI - WEST</b>					
45	Aman Jagnanrayan Gupta	4622074	2	325703.56	87.8
46	Ankita Anukush Khedekar	4766061	1	44959.28	10.95

47 Chandrabhan Venirasad Gupta 4786839 1 74929.89 19.8  
48 Nagma Yunus Khan 4776793 1 51317.26 16  
49 Parthiv Suresh Aadiwal 4331414 2 182435.46 54.2  
50 Parthiv Vinod Saha 4269765 1 61330.5 20.8  
51 Rabiya Sayyedhussain Shaikh 4295774 2 8805.98 27.5  
52 Ranjan Girish Nag 7384269 1 352578.44 90.9  
53 Shresh S N Bhat 7859331 12 2253485.18 464.7  
54 Vicky Vinu Patel 4526871 1 41190.77 11.6  
55 Vidya Gaganan Ghadase 3659929 1 93316.25 38.4  
56 Vishal Omprakash Dubey 4376934 1 42125.5 11.3

**BRANCH NAME : BANDRA WEST**

57	Salvador Rocky Rodrigues	1260925	1	64774.75	18
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**BRANCH NAME : ANDHERI EAST**

58	Aditya Hanumanta Naikudi	4429547	1	210766.5	67.5
59	Ananda Kumar P	4746168	1	86956.93	21.5
60	Ashesh Rampakrish Aadiwal	4746218	2	69436	21
61	Deepak Balkrishna Gaikwad	4397419	1	180721.08	59
62	Kalpna Tanaji Dhonukhe	4641199	1	382278.92	99.9
63	Krishna Kumar Shrikant Tiwari	4160230	2	114343.5	34.5
64	Maheesh Anand Uchil	3671445	1	125138.2	39
65	Mukim Makbul Khan	4221347	2	116171.88	43
66	Nita Laxman Makundni	4768537	1	26781.28	8
67	Rajendra Shantaram Sawant	3186542	1	27809.72	8.5

**NERUL - NAVI MUMBAI**

68	Amil Kumar Pathak	4568211	2	50823.11	14.6
69	Dipak Pandurang Rane	7721712</			

# व्यावसायिक उच्च शिक्षण घेणाऱ्या मुलींना मोफत शिक्षणासाठी ऑनलाईन पोर्टल - चंद्रकांत पाटील

मुंबई, दि.२६ : नवीन शैक्षणिक धोरणानुसार (छएझ) व्यावसायिक शिक्षणातील मुलींचे प्रमाण वाढावे, मुलींना समप्रमाणात शिक्षणाच्या व्यापक संधी उपलब्ध व्हाव्यात, आणि आर्थिक पाठबळाअभावी व्यावसायिक अभ्यासक्रमांच्या उच्च शिक्षणापासून मुली वंचित राहू नयेत.यासाठी ज्या कुटुंबाचे वार्षिक उत्पन्न ८ लाख रुपये किंवा त्यापेक्षा कमी उत्पन्न असलेल्या पालकांच्या मुलीचे पदवी, पदविका व पदव्युत्तर पदवीचे शिक्षण मोफत देण्याचा निर्णय घेण्यात आला आहे. या योजनेसाठी महाडीबीटी पोर्टल सुरु झाले आहे. महाडीबीटी पोर्टल <https://mahadbt.maharashtra.gov.in> या संकेतस्थळावर ऑनलाईन पध्दतीने अर्ज करावा, असे आवाहन उच्च व तंत्र शिक्षण मंत्री चंद्रकांत पाटील यांनी आज केले.ऐरोली येथील पार्थ नॉलेज नेटवर्क येथे उच्च व तंत्रशिक्षण विभागाद्वारे ऑनलाईन वेबिनारचे आयोजन करण्यात आले होते. यावेळी ते बोलत होते.

त्यावेळी दूरदृश्य संवादप्रणालीद्वारे इतर मागास बहुजन कल्याण मंत्री अतुल सावे, इतर मागास बहुजन कल्याण विभागाच्या प्रधान सचिव विनिता सिंघल, तंत्रशिक्षण विभागाचे प्रधान सचिव विकासचंद्र रस्तोगी, तंत्र शिक्षण संचालक डॉ. विनोद मोहितकर, उच्च शिक्षण संचालक डॉ.शैलेंद्र देवळणकर यांच्यासह

संबंधित विभागाचे अधिकारी व कर्मचारी उपस्थित होते. राज्यातील उच्च शिक्षण घेणाऱ्या विद्यार्थ्यांना उच्च व तंत्र शिक्षण विभागाच्या वतीने विविध शिष्यवृत्तीचा लाभ देण्यात येतो. या शिष्यवृत्ती योजनांची एकत्रित माहिती विद्यार्थी, पालक व संस्था प्रतिनिधींना व्हावी, यासाठी उच्च व तंत्र शिक्षण मंत्री श्री. पाटील यांनी ऑनलाईन वेबिनारच्या माध्यमून विद्यार्थी, पालक, संस्थाचालक यांच्याशी संवाद साधला. या वेबिनारमध्ये संपूर्ण राज्यातून ६ हजार शैक्षणिक संस्था सहभागी झाल्या होत्या. तसेच ४७ हजार २४७ डिव्हाईड ऑनलाईन जोडले गेले होते. तर ५२ हजार ४३२ यू ट्यूबर विद्यार्थी, पालक जोडले गेले होते. यामध्ये जवळपास ५ हजार पेक्षा अधिक विद्यार्थ्यांनी फीडबॅक नोंदविला आहे. अनेक महाविद्यालयांमध्ये एलईडी स्क्रीन लावून मोठ्या संख्येने विद्यार्थी सहभागी झाले होते. जवळपास १५ लाखांपेक्षा अधिक विद्यार्थी या ऑनलाईन संवादांमध्ये सहभागी झाले होते. राज्यातील सर्व जिल्हातील विद्यार्थी, प्राध्यापक यांनी अधिकाधिक प्रश्न विचारले जवळपास दोन तास ऑनलाईन वेबिनार मध्ये मंत्री पाटील यांनी प्रत्येक विद्यार्थ्यांचे प्रश्न एकून घेऊन त्यांना समाधानकारक उत्तरे दिली. त्यामुळे विद्यार्थ्यांनी मंत्री श्री. पाटील यांचे विशेष आभार मानले. यावेळी मार्गदर्शन करताना मंत्री श्री. पाटील म्हणाले की, या योजनेमध्ये प्रवेश

घेतलेल्या अभ्यासक्रमांचे वार्षिक शैक्षणिक शुल्क व परीक्षा शुल्काचा समावेश आहे. शासन मान्यताप्राप्त व्यावसायिक अभ्यासक्रमांकरिता संबंधित विद्यापीठ, तंत्रशिक्षण मंडळ, उच्च माध्यमिक शिक्षण मंडळ इत्यादींकडून आकारण्यात येणारे परीक्षा शुल्क व शासन मान्यताप्राप्त विंगर व्यावसायिक अभ्यासक्रमांचे १०० टक्के मर्यादपर्यंत परीक्षा शुल्क शिष्यवृत्ती स्वरूपात पात्र विद्यार्थ्यांना मंजूर करण्यात येईल.

## जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्री. नरेंद्र धानजी वारिया हे निवासी जागा अर्थात टेनामेन्ट क्र. २-१६/६९, सिद्धू क्र. २-ऑर्पोटिव्ह हौसिंग सोसायटी लिमिटेड, सिद्धार्थ नगर भाग-२, गोगोवर (पश्चिम), मुंबई-४०००६२, क्षेत्रफळ ५५९.४४ चौ.फु. बिल्डअप क्षेत्र, तळमजला संरचना, जमीन सीटीएस क्र. ३५३, गाव पहाडी, गोगोवर (प. ), तालुका बोविसहा, नोंदणी जिल्हा व उप-जिल्हा मुंबई शहर व मुंबई उपनगर येथील जागेचे मालक आहेत.

श्री. नरेंद्र धानजी वारिया हे सर्व अधिभागासून मुक्त असलेली सदर जागा माझे अशीलकांडे विक्री करानामा कमीत आहेत आणि जर कोणा व्यक्ती/कायदेशीर वारसदार सदर जागेबाबत कोणताही दावा, आक्षेप किंवा अधिकार, हक्क, हिट इत्यादी अस्तित्वात त्यांनी सदर सूचना प्रकाशनापासून १५ दिवसांत आवश्यक कागदोपत्री पुराव्यांसह खालील स्वाक्षरीकर्यांकडे कळवावेत. अन्यथा सोसायटीकडून वरनामित अर्जदाराच्या अर्जावर प्रक्रिया केली जाईल आणि अशा व्यक्तीचे दावा त्याग किंवा स्थगित केले आहेत, असे समजले जाईल.

## सचिव

डेक्कन को-ऑर्पोरेटिव्ह हौसिंग सोसायटी लिमिटेड, युनिव्हर्सिटी पार्क, खार पश्चिम, मुंबई-४०००२४  
 टिकाण: मुंबई दिनांक: २७.०७.२०२४



## जाहीर सूचना

डेक्कन को-ऑर्पोरेटिव्ह हौसिंग सोसायटी लिमिटेड यांच्याद्वारे वितरीत प्रमाणपत्र क्र.१०८ चे अनुक्रमांक २३३ ते २३७ असलेले रु.५०/- प्रत्येकीचे ५ शेअर्सबाबत दुय्यम भागप्रमाणपत्र वितरणासाठी कुमारी निना विशीनी पमागुल्लू यांच्याकडून आम्हाला अर्ज प्राप्त झाला आहे. अर्जदारांनी कळविले आहे की, सदर प्रमाणपत्र हक्कवे आहे आणि सापडलेले नाही.

म्हणून दुय्यम भागप्रमाणपत्र वितरणस अर्जदार श्रीमती निना विशीनी पमागुल्लू यांचे अर्जावर कारवाई करण्यास कोणासाठी कायदेशीर दावा किंवा आक्षेप असल्यास किंवा सदर भागप्रमाणपत्र अनुक्रमांक २३३ ते २३७ आणि फ्लॅट क्र.२०२२ बाबत वारसाहक्क, भागीदारी न्यास, परिष्कार, वहीदाट, भाडेपट्टा, ताबा, विक्री, बक्षीस, मालकी हक्क, तारण, मालकीहक्क किंवा अन्य इतर प्रकारे काही दावा असल्यास त्यांनी योग्य दस्तावेजी पुराव्यांसह सदर सूचना प्रकाशन तारखेपासून ७ दिवसांत खालील स्वाक्षरीकर्यांकडे कळवावेत. अन्यथा सोसायटीकडून वरनामित अर्जदाराच्या अर्जावर प्रक्रिया केली जाईल आणि अशा व्यक्तीचे दावा त्याग किंवा स्थगित केले आहेत, असे समजले जाईल.

## सचिव

डेक्कन को-ऑर्पोरेटिव्ह हौसिंग सोसायटी लिमिटेड, युनिव्हर्सिटी पार्क, खार पश्चिम, मुंबई-४०००२४  
 टिकाण: मुंबई दिनांक: २७.०७.२०२४

## जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्रीमती चप्पावेन अमृतलाल राजानी या बाबत अमृतलाल राजानी यांच्यासह फ्लॅट क्र.३/३०३, विठ्ठली कोठीमजला, लोखंडबला टाऊनशिप, आकुर्ली रोड, काव्हिबंदी (पूर्व), मुंबई-४०००१४ या जागेचे संयुक्त मालक आहेत. येथे ११.११.२०२२ रोजी निधन झाले आणि भावना अमृतलाल राजानी यांनी मरणाचे शेअर्स व दावा केला आहे आणि सोसायटीकडे सदरव्यवसायाची अर्ज केला आहे. आम्ही याद्वारे, सोसायटीच्या भांडवल/मिळकतीमधील, मूळ सभासदाच्या सदर शेअर्स व हिस्सेभागेचे हस्तांतरण वास किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रतिसादापासून १५ (पंधरा) दिवसांत सोसायटीच्या भांडवल/मिळकतीमधील मूळ सभासदाच्या शेअर्स व हिस्सेभागाच्या हस्तांतरणासाठी त्यांच्या/त्यांच्या जाग/आक्षेपाच्या पुढेचर्चे अगो कागदपत्रे आणि अन्य पुरावांच्या प्रतीसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मूळ सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हिस्सेभागाची सोसायटी उपविधीतील तत्सुद्धीमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल.

आज दिनांकीत २७ जुलै, २०२४, मुंबई  
 निगल रमेडिज वकील उच्च न्यायालय  
 कायदा क्र. २, तळमजला, शोनी निवास कोठासह, इमारत क्र. १, फ्लॅट इन्टरेट, सी.पी. रोड, काव्हिबंदी (पूर्व), मुंबई-४०००१४.  
 क्र.:१२४२२९६६१२/१६/१६१११२१२/१८११२०२४५५

## सार्वजनिक सूचना

श्री. अविनाश विश्वनाथ लाड यांनी, ते दि. 20 मार्च 2013 रोजीच्या डीओ ऑफ ट्रान्सफर (जे सह दुय्यम निबंधक्र. मुंबई शहर क्र. 3 यांच्या कार्यालयीय अनुक्रमांक 2922-2013 मार्फत नोंदणीकृत केले) मार्फत सदनिका क्र.306, क्षेत्रफळ 550 sq.ft. (built up) एरिया, 3 रा मजला, बिल्डिंग क्र. 3-C, वैशाली नगर समुद्रसौची एच.ए.सि. सी.एस. क्र. 1895, ६ बॉर्ड, महालक्ष्मी, नोंदणी जिल्हा व उपजिल्हा मुंबई शहर स्थित व पोस्टाने पत्ता क्र. के. मार्ग, जेकरब सर्कल, महालक्ष्मी, मुंबई 400011 असलेली (सदर सदनिका) व त्यासोबत वैशाली नगर समुद्रसौची सी. एच. एस. या संस्थेचे भागप्रमाणपत्र क्र. 30 अंतर्गत अनुक्रमांक 146 ते 150 (दोन्हीसह) रु.50/- प्रत्येकीचे 5 पूर्णपणे भरणा केलेले शेअर्सचा (सदर शेअर्स) 100% अधिकार, हक्क, हिट व ताबा खरेदी केले असून, ते आता सदर सदनिका व सदर शेअर्सचे संपूर्ण व एकमेव मालक असल्याचे आमच्या अशीलाना दर्शविले आहे. वर नमूद केलेल्या माहितीच्या आधारे आमच्या अशीलाना सदर सदनिका व सदर शेअर्सची श्री. अविनाश वि.लाड यांच्याकडून विकत घेण्याची इच्छा आहे. जर कोणा व्यक्तीस सदर सदनिका, व शेअर्स किंवा उपरोक्त विक्रीबाबत काही अधिकार, हक्क, हिट, दावा व आक्षेप असल्यास खालील स्वाक्षरीकर्यांकडे सदर सूचना प्रकाशनापासून 7 दिवसांत आवश्यक दस्तावेजांसह लेखी स्वरूपात कळवावे. विहित कालावधीत कोणता दावा व आक्षेप न प्राप्त झाल्यास सदर सदनिक व सदर शेअर्सचे स्पष्ट व विक्री योग्य शीर्षक श्री. अविनाश विश्वनाथ लाड यांचे आहे असे मानले जाईल. वर नमूद केलेल्या कालावधीच्या समाप्तीवर प्राप्त झालेले कोणतेही आक्षेप वा दावे विचारात घेतले जाणार नाहीत किंवा आमच्या अशीलाना बंधनकारक असाणार नाहीत. दिनांक: 27/07-2024

सही/ **डॅव्हिड दुहाई**  
 पॅन्स मंडस, एंडव्होकेटस पत्ता: देवळाण, फ्लॅट नं. 75, रोड नं. 4, अशोक नगर, काव्हिबंदी (पूर्व), मुंबई 400101  
 Email: duhaita@paxmundus.com  
 Mob: 9920775062

## जाहीर सूचना

श्री. रतनलाल बी. भार्गव व श्रीमती सुमित्रादेवी अर. भार्गव यांच्या वतीने सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, पुढील तीन (३) मुळ दस्तावेज/ करारनामा अर्थात एम. सिमस डेव्हलपर्स आणि श्री. कार्लॅन एम. युनिव्हर्सिटी दार्याना झालेला दिनांक २० जुलै, १९९९ रोजीचा विक्री करारनामा, २) श्री. कार्लॅन एम. सिमस आणि श्री. अतुल चोरा यांच्या दार्याना झालेला दिनांक १६ ऑक्टोबर, २००१ रोजीचा विक्री करारनामा, ३) श्री. अतुल चोरा आणि श्री. रफिक अजदारीकडून कुरेशी व श्री. फैजान रफिक कुरेशी यांच्या दार्याना झालेला दिनांक २ मे, २००८ रोजीचा विक्री करारनामा जे फ्लॅट क्र.५०२, ५वा मजला, क्षेत्रफळ ७२ चौ.मी. कापेट क्षेत्र, युनिव्हर्सिटी को-ऑप.हौ.सो.लि. म्हणून ज्ञात इमारत, पया नगर, फ्लॅट क्र.७, रामचंद्र लेन विस्तार, लिंक रोड, मालाड (प.), मुंबई-४०००४४ या जागेबाबत होत ते हक्कवे आहेत. सदर तीन (३) दस्तावेज/कारारनामा हे सदर फ्लॅटच्या अधिकार श्रेणीतील मुख्य दवा आहेत. त्यांना आता सदर फ्लॅट विक्री करण्याची इच्छा आहे. सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, जर कोणा व्यक्तीस सदर मालकना किंवा भावदार विक्री, तारण, अधिभार, न्यास, मालकी हक्क, ताबा, बक्षीस, परिष्कार, वारसाहक्क, भाडेपट्टा, जमी किंवा अन्य इतर प्रकारे कोणताही दावा, अधिकार, हक्क आणि/किंवा हिट किंवा मागणी असल्यास त्यांनी आवश्यक दस्तावेजी पुराव्यांसह लेखी स्वरूपात खालील स्वाक्षरीकर्यांचे कार्यालय ३७/२८, ३रा मजला, लॉन्डॉन टॉवर, लिंक रोड, मिंग चौकी, लॉन्डॉन टॉवर, लिंक रोड-४००६४४ येथे सदर सूचना प्रकाशनापासून १५ दिवसांत कातावाणीत (दोन्ही दिवस सभासद) कळवावे. अन्यथा अशा व्यक्तीचे दावा स्थगित आणि/किंवा त्याग केले आहेत असे समजले जाईल.

दिनांक: २७.०७.२०२४  
 टिकाण: मुंबई

## PUBLIC NOTICE

NOTICE is hereby given to state that Mr.Jankinath Karamchand Bedi, during his lifetime was is the Sole and Absolute Owner of Flat No. 202, admeasuring 765 Sq. Ft.(Built Up Area) on the 2nd Floor, in the 'A' Wing of the building known as 'Green Acres Co-Operative Housing Society Limited' situated at C.S Road No. 5, Dahisar East, Mumbai-400068. Mr. Jankinath Karamchand Bedi expired intestate on 28.03.2007, at Mumbai, leaving behind his legal heirs 1) Mrs. Santosh Jankinath Bedi (his wife), 2) Mr. Khushil Jankinath Bedi (his son), 3) Mrs. Reena Chawla(his daughter) and 4) Mrs. Sonu Narula (his daughter) and the said Mrs. Santosh Jankinath Bedi expired intestate on 19/09/2015, at Mumbai, Accordingly, 1) Mr. Khushil Jankinath Bedi (his son), 2) Mrs. Reena Chawla (his daughter) and 3) Mrs. Sonu Narula (his daughter), are the only surviving legal heirs of Late Mr. Jankinath Karamchand Bedi.

Anyone persons having any claim, right, title or interest in respect of the flat mentioned above by way of sale, mortgage, charge, lien, gift, lease use, trust, possession, inheritance or rights in any manner whatsoever are hereby requested to make the same known in writing to the undersigned Advocate M. N.R. Pandey, at Bhandarkar Bhavan, Court Lane, Borivali (W),Mumbai-400092, within 15 (Fifteen) days from the date hereof with evidence, failing which, any such claim, shall be deemed to be waived and/or abandoned and my clients shall proceed to conclude the sale of said flat.

Sd/-  
**ADVOCATE MR. N.R.PANDEY**  
 Mr. 9869949486  
 Place: Mumbai Date: 27/07/2024

## CHANGE OF NAME

I, Ms. Kyle Ritesh Varma, state and declare that Ms. Kyle Ritesh Varma and Ms. Kyle Varma are the same person. Ritesh Varma is my father and his name is added as my middle name on my 10th grade marksheet during my 10th grade studies in the UAE because it is required to add his name on the marksheet as per the UAE's rules.

नमुना क्र.आयएनसी-२६  
 (कंपनी (स्थापना) अधिनियम, २०१४ चे नियम ३० अन्वये)

केंद्र शासन, क्षेत्रिय संचालक, पश्चिम क्षेत्र, महाराष्ट्र यांच्या सक्षम  
 कंपनी कायदा २०१३ चे कलम १३ चे उपकलम (ख) आणि कंपनी (स्थापना) अधिनियम २०१४ चे नियम ३० चे अन्वये (५) चे खंड (अ) प्रकरणात

सादरपणे सोलार प्रायव्हेट लिमिटेड (सीआयएनसी२७१९११एमएन२०१६एफडीसी२८६५२१) याचे नोंदणीकृत कार्यालय, ६१४, बी फ्लोर, २१५ अँडिअम अंधेरी कुर्ला रोड, अंधेरी पूर्व मुंबई, मुंबई ४०००१४.

अर्जदारी कंपनी/साक्षिकाकर्ता सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, ०५ जुलै, २०२४ रोजी झालेल्या विशेष सर्वसाधारण सभेत मंडळ विशेष ठावामुळे कंपनीचे नोंदणीकृत कार्यालय महाराष्ट्र राज्यातून तेजगण्डात स्थानांतरीत करण्याकरिता कंपनीचे मेमोरँडम ऑफ असोसिएशनचे बदलण्याच्या निविडीसाठी कंपनीद्वारे केंद्र शासन संचालकडे कंपनी कायदा २०१३ च्या कलम १३ अंतर्गत अर्ज करण्याचे बोजविले आहे.

कोणत्या व्यक्तीच्या हितास कंपनीचे नोंदणीकृत कार्यालयाच्या निघातित बदलमुळे काही बाधा येत असल्यास त्यांनी त्यांच्या हिताचे स्वरूप व विरोधाचे कारण नमूद केल्यास प्रतिसादाद्वारे त्यांचे आक्षेप रजि. पोस्टाने किंवा गुंतवणूकदार तक्रार नमुना क्र.२६ एमसीए-२१ पोर्टल (www.mca.gov.in) वर सदर सूचना प्रकाशन तारखेपासून १४ दिवसांच्या आत क्षेत्रिय संचालक, पश्चिम क्षेत्र, सहकार मंत्रालय, एव्हरेस्ट, ५वा मजला, १००, मॉरीन ड्राइव्ह, मुंबई-४००००२ या कार्यालया पाठवावी तसेच वर अर्जदार कंपनीला खाली नमूद त्यांच्या नोंदणीकृत कार्यालयात पाठवावे.

६१४, बी फ्लोर, २१५ अँडिअम अंधेरी कुर्ला रोड, अंधेरी पूर्व मुंबई, मुंबई शहर, महाराष्ट्र-४०००१४.

या वतीने व कृती  
 सादरपणे सोलार प्रायव्हेट लिमिटेड  
 (सीआयएनसी२७१९११एमएन२०१६एफडीसी२८६५२१)  
 संचालक  
 दिनांक: २६.०७.२०२४  
 टिकाण: मुंबई

## जाहीर सूचना

माझ्या अशीलालाच्या सूननेनुसार सी. नीता व्यंकटेश पाटे व सी. नतून विजय पितळे, हे संयुक्त मालक, वहीदाटदार आहेत व दोघांच्या ताब्यात फ्लॅट क्रमांक ७४२, २डी मजला, ए.मि. रिट्झ नगर लक्ष्मण को-ऑप.हौ.सो.लि., इमारत क्र.२१, रिट्झ नगर, चेंबूर, मुंबई-४०००६९ चा ताबा आहे, सुमार ३२२ चौ. फूट. (यापुढे सदर मालकना म्हणून नोंदणीकृत).  
 माझ्या अशीलाने वहीदाट श्री. प्रभाकर वासुदेव कारेकर हे १९८९ च्या वाटप पत्रानुसार सदर मालकनेचे मूळ मालक होते. श्री. प्रभाकर वासुदेव कारेकर यांचे दि.०६.०१.२००० रोजी निधन झाले आणि माझ्या अशीलालाच्या आई श्रीमती ज्योत्सना प्रभाकर कारेकर यांनी नामनिर्दिष्ट मालकनेचे २००४ रोजी हस्तांतरण झाले. श्रीमती ज्योत्सना प्रभाकर कारेकर यांचे दि.०५.११.२०१२ रोजी निधन झाले. ना हक्कत प्रतिपादन सी. नीता व्यंकटेश पाटे यांच्या नावे सदर मालकना हस्तांतरण केले. रितीश्र डीड डनएवेंज रजि. क्र.केआरएल५-१५६६६-२०२४, दिनांक ०७ जून २०२४ नुसार सदर मालकना श्रीमती नीता व्यंकटेश पाटे आणि श्रीमती नतून विजय पितळे यांच्या नावे हस्तांतरण केले आहेत. आता वहीदाट मालकनेचे १००% सवभागा कागदपत्रांच्या अंमलबजावणीद्वारे त्यांच्या नावावर आधीच हस्तांतरित केले आहेत. आता माझे अशिल या मालकनेचे संयुक्त मालक आहेत आणि त्यांना या मालकनेची विक्री करण्याचे पूर्ण अधिकार आहेत.

म्हणून, मी याद्वारे उपरोक्त मालकनेवर कोणताही दावा, शीर्षक, हिट आणि/किंवा कायदेशीर अधिकार असलेल्या कोणत्याही व्यक्ती/संस्थेला आमंत्रित करतो, ते सर्व संबंधित कागदपत्रांसह १४ (चौदा) या सूचनेच्या प्रकाशनाच्या आत खालील उल्लेखित वेकालाशी संपूर्ण करा व त्यांचे हाती देण्यात यावे. ही सूचना प्रकाशित झाल्यापासून १४ (चौदा) दिवसांनंतर प्राप्त झालेले कोणतेही दावे विचारात घेतले जाणार नाहीत.

सही /  
 वकिल सचिप पी नलावडे  
 २३/२७, पितृकुमा चालड, मिराशी नगर, अँड्रू हॉस्पिटलजवळ, कोंकणमार्ग (पूर्व), मुंबई - ४२.  
 टिकाण: मुंबई, दिनांक:२६.०७.२०२४

## जाहीर सूचना

कृपया लक्ष असणे की, आमचे अशिल श्रीमती कनिता वहीदाट आणि श्री. विवेकानंद वेंडाकर हे खालील अनुसूचीत अधिक वित्तपत्रे: सर्वान केल्याप्रमाणे प्रिमायसेस (सदर प्रिमायसेस) च्या संदर्भात मालक आहेत, त्यांनी आमच्या वतीने शीर्षक सत्यापित करण्याची विनंती केली आहे आणि सदर जागेच्या संदर्भात शीर्षक प्रमाणपत्र जारी करावे, जे सर्व भार, दावा आणि मागण्यापासून मुक्त असेल.

आम्हाला आमच्या अशिलाने कळविले आहे की, त्यांनी श्रीमती कनिता वहीदाट यांच्या द्वारे सदर जागेच्या संदर्भात निघातित ठावरी करारनामा २०१३ च्या कलम १३ अंतर्गत अर्ज केले आहेत. अर्जदारांनी कळविले आहे की, सदर प्रमाणपत्र हक्कवे आहे आणि सापडलेले नाही. म्हणून दुय्यम भागप्रमाणपत्र वितरणस अर्जदार श्रीमती निना विशीनी पमागुल्लू यांच्याकडून आम्हाला अर्ज प्राप्त झाला आहे. अर्जदारांनी कळविले आहे की, सदर प्रमाणपत्र हक्कवे आहे आणि सापडलेले नाही.

म्हणून दुय्यम भागप्रमाणपत्र वितरणस अर्जदार श्रीमती निना विशीनी पमागुल्लू यांच्याकडून आम्हाला अर्ज प्राप्त झाला आहे. अर्जदारांनी कळविले आहे की, सदर प्रमाणपत्र हक्कवे आहे आणि सापडलेले नाही.

सर्व व्यक्तीस येथे नमूद केल्या जाणाऱ्या किंवा त्यांच्या कोणत्याही भागाच्या संदर्भात कोणताही विक्री, देवाणगण, हाण, घा, भाडेपट्टा, धाणापरिष्कार, शुल्क, देवाभार, परतना, भंग, हारसा, घाटा, ताबा, सुचसुची, विवाह, मृत्युपत्र, असाइनमेंट किंवा भार कोणत्याही स्वरूपाचा किंवा अन्यथा याद्वारे कोणताही हक्क, शीर्षक, दावा, मागणी किंवा वरिड हिट असल्यास त्यांनी कोणत्याही दस्तावेजी खाली नमूद केल्याप्रमाणे आवश्यक असलेल्या कागदपत्रांच्या आधारे आणि सहायक दस्तऐवजांसह त्यांच्या प्रकाशन तारखेपासून १५ (पंधरा) दिवसांच्या आत लेखी विनंती घ्यावी अशी विनंती केली जाते, असे न कळविले कोणतेही दावे नाहीत असे गृहीत धरून अर्जात अर्ज दावे, जर काही असतील तर, माफ केल्यात आहेत आणि घातली स्वाक्षरीदार त्यांच्या संदर्भात शीर्षक प्रमाणपत्र जारी करण्यास तयार व्हावेत.

## वर संबंधित अनुसूची

व्यावसायिक वित्तपत्रे क्र. १, २, ८७ चौरस फूट कापेट क्षेत्रफळ मोसमाग, तळमजलावर, भाग प्रमाणपत्र क्र. ८१७ अंतर्गत प्रत्येकी ५०/- रुपये ५ पाच पूर्णपणे भरणा केलेले शेअर्स प्रिमायसेस को-ऑर्पोरेटिव्ह सोसायटी लि. सेवुंदी वाजार, गुरी, प्रभाकर, मुंबई - ४०००२५.

दिनांक २७ जुलै २०२४ रोजी  
 सही /  
 अँड. हर्षीत सिंग दासन  
 वर. एच के १,  
 दासन व्हिजा कॅम्पास क्र. १,  
 यू सिस्टरव्हा रोड, कोथेरीमजला कंपाउंड,  
 नवीन कान्हावी हाय, पोस्ट इन्टरेट,  
 वॉरे-पश्चिम, मुंबई - ४०००५०  
 ईमेल: harmeel@khlandivina.com  
 दूरध्वनी: +९१-९८२०७०७०७०

## जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्री. पन्थि पर्वत हे श्रीमती सोनोली अर. सातन यांच्यासह फ्लॅट क्र.पी-१६/एन३, ३ चॅलेन्जर्स कोलोनियल, ३ वाठगे वर, काव्हिबंदी (पूर्व), मुंबई-४०००१४ या जागेचे संयुक्त मालक आहेत. येथे ०७.०७.२०२४ रोजी निधन झाले आणि त्यांची वहीदाट श्रीमती सोनोली अर. सातन यांनी मालकनेचे मालकीव्यवहार दावा केला आहे. आम्ही याद्वारे, सोसायटीच्या भांडवल/मिळकतीमधील, मूळ सभासदाच्या सदर शेअर्स व हिस्सेभागेचे हस्तांतरण होण्यास वास किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रतिसादापासून १५ (पंधरा) दिवसांत सोसायटीच्या भांडवल/मिळकतीमधील मूळ सभासदाच्या शेअर्स व हिस्सेभागाच्या हस्तांतरणासाठी त्यांच्या/त्यांच्या जाग/आक्षेपाच्या पुढेचर्चे अगो कागदपत्रे आणि अन्य पुरावांच्या प्रतीसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मूळ सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हिस्सेभागाची सोसायटी उपविधीतील तत्सुद्धीमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल.

आज दिनांकीत २७ जुलै, २०२४, मुंबई  
 निगल रमेडिज वकील उच्च न्यायालय  
 कायदा क्र. २, तळमजला, शोनी निवास कोठासह, इमारत क्र. १, फ्लॅट इन्टरेट, सी.पी. रोड, काव्हिबंदी (पूर्व), मुंबई-४०००१४.  
 क्र.:१२४२२९६६१२/१६/१६१११२१२/१८११२०२४५५

## PUBLIC NOTICE

Notice is hereby given to the public at large on behalf of my client i.e. KANHAIYA GADKAR is intending to Purchase Flat Bearing No. 201, on 2nd floor, in 'Wing B', adm. 41.84 Sq. Mtrs. category area in the building known as "DHEERAJ DIAMOND" situated at Chincholi Bunder Road, Malad West, Mumbai - 400064, on the land bearing part of CST No.986, 986/1, to 38, 988, 988/1 & 1059-C of Village Malad, Taluka Borivali, and District Mumbai Suburban from ICICI BANK Limited (Seller)

In the view of above all persons having any claim, right, interest or objection of whatsoever nature in respect of the above mentioned Flat No. 201 by way of inheritance, share, sale, license, gift, mortgage, charge, possession, lease, assignment, lien, ownership, transfer, easement, encumbrances howsoever or otherwise are hereby requested to make the same known in writing to the undersigned at the address given below with supporting documents within 14 (Fourteen) days from the date of publication of this notice, failing which, it will be assumed that there are no claims or objections in respect of the said Flat No. 201 and my client will proceed to purchase the said Flat No. 201 from ICICI BANK LIMITED (Seller) and complete the transaction without any reference to such claim(s), if any and same shall be considered as waived and abandoned.

Sd/-  
**Komal N. Jain. Advocate (High Court),**  
 Office No. 402, 4th Floor, Vaishali Shopping Center, Beside Natraj Market, S. V. Road, Malad (West), Mumbai-400 064

**LKP**  
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**एलकेपी सिक्स्युरिटीज लिमिटेड**  
 सीआयएन: एल६७१२०एमएच११९१पीएसीसी८००३९  
 नोंदणीकृत कार्यालय: २०३, एमएस सी.सेन्टर, नर्मदन फ्लॅट, मुंबई-४०००२१.  
**३० जून, २०२४ रोजी संपलेल्या तिमाहीकरिता अलेखापरिष्कृत एकमेव व एकत्रित वित्तीय निष्कर्षांचा अहवाल**  
 (रु. लाखात, प्रती शेअर डाटा व्यक्तिकरित)

तपशील	एकमेव		एकत्रित	
	संपलेली तिमाही अलेखापरिष्कृत	संपलेली तिमाही लेखापरिष्कृत	संपलेली तिमाही अलेखापरिष्कृत	संपलेली तिमाही लेखापरिष्कृत
१. कार्यक्षमतापूर्व पुरवण उत्पन्न (निव्वळ)	३,०६५.१०	३,२७१.२०४	३	